

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. GAUR , MEMBER (J).

Original Application Number. 499 OF 2007.

ALLAHABAD this the 06th day of February, 2009.

C.P. Vishwakarma, Son of Late Khakhnoo Vishwakarma, R/o House No. 83/2, Mohalla- Chaturbhujpur, Pargana- Mawai, P.O. Mughalsarai, Tehsil and District- Chandauli, PIN- 232101 (U.P.).

.....Applicant.

VE R S U S

1. Union of India through General Manager, Northern Railway, Baroda House , New Delhi.
2. The Chief Personnel Officer, Northern Railway, Baroda House, New Delhi.
3. Senior Divisional Accounts Officer, Hazratganj, Northern Railway, Lucknow.
4. The Divisional Rail Manager, Northern Railway, Hazratganj, Lucknow.
5. The Chief Pay Clerk, Northern Railway, Station Building, PF No. 5, Varanasi Cantt.

.....Respondents

Advocate for the applicant: Sri A. Shaukat

Advocate for the Respondents : Sri Ravi Ranjan

OR D E R

Learned counsel for the applicant submitted that fixation of pay of the applicant has wrongly been done after enforcement of 6th CPC. Learned counsel for the applicant would further contend that his grievance might be redressed in case a direction is given to the applicant to file a fresh representation at this stage.

2. Having heard parties counsel, I hereby direct the applicant to file a certified copy of this order alongwith complete copy of O.A (with all annexures) and

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comprehensive representation, within two weeks from the date of receipt of a copy of this order before the concerned competent Authority, and the said authority shall consider and decide the same by a reasoned and speaking order meeting all the contentions raised by the applicant in his representation, within a period of three months on receipt of certified copy of the order, as contemplated above, in accordance with law and relevant rules on the subject and communicate the decision to the applicant forthwith.

3. The applicant is a retired employee, therefore, it is expected that the respondents will not delay the matter in passing correct pay fixation order within stipulated period.
4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that I have not passed any order on merits of the case.

Anand
MEMBER- J.

/Anand/